

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23728/2015

(Arising out of impugned final judgment and order dated 30/03/2015 in CEA No. 54/2015 passed by the High Court of Judicature at Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS,
CENTRAL EXCISE AND SERVICE TAX, NOIDA

Respondent(s)

(With application for placing additional facts and documents on record and interim relief and office report)

WITH

SLP(C) No. 2502/2016

(With appln.(s) for exemption from filing c/c of the impugned judgment and Interim Relief)

Date : 24/10/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Balbir Singh, Sr. Adv.
Ms. Jasmeet Singh, Adv.
Ms. Pragya Baghel, Adv.
Ms. Samten Doma, Adv.

For Respondent(s)

Mr. A.K. Panda, Sr. Adv.
Mrs. Sunita Rani Singh, Adv.
Ms. Liz Mathew, Adv.
Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matters on a non-miscellaneous day.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master